respect of Mahadayi Water Disputes. As per Inter State River Water Disputes Act 1956, the Tribunal consists of a Chairman and two other members nominated in this behalf by the Chief Justice of India from among persons who at the time of such nomination are Judges of the Supreme Court or of a High Court. Accordingly, Chief Justice of India has been requested to nominate Chairman and Members of the Tribunal. Notification of Tribunal depends upon the receipt of above nominations.

Investment made in Irrigation Projects

3055. SHRI K.V.P. RAMACHANDRA RAO: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that the investments made in the irrigation projects are not yielding the desired results;

(b) the total investment made in the irrigation projects in the Tenth Five Year Plan; and

(c) the physical and financial targets fixed and achieved?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) The investment in water sector under various plans has helped in increasing the irrigation potential creation from about 22.6 million hectare (mha) at pre-Plan stage to about 102.7 mha at the end of X Plan.

(b) As per the information provided by Planning Commission, the total expenditure under major & medium irrigation and minor irrigation sector during X Plan was Rs. 96,335.83 crores.

(c) The outlay for X Plan for major & medium irrigation and minor irrigation sector was Rs. 85,619.84 crores, against which the actual expenditure has been reported to be Rs. 96,335.83 crores. The target for creation of irrigation potential for X Plan was 16.743 mha which was revised to 10.5 mha during Mid-Term Appraisal of X Plan. The creation of irrigation of 8.82 mha during X Plan has been reported by the State Governments during X Plan.

Rain Water Harvesting

3056. PROF. SAIF-UD-DIN SOZ: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether his Ministry is satisfied with the progress of enactment of legislation by States on rain water harvesting; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) and (b) The Ministry of Water Resources circulated a Model Bill on Regulation and Control of the Development and Management of Ground Water to the States/Union Territories for enactment of suitable legislation on the lines of the Model Bill. The ground water legislation has been enacted by 11 States/Union Territories *viz.* Andhra pradesh, Goa, Tamil Nadu, Lakshadweep, Kerala, Pondicherry, West Bengal, Himachal Pradesh, Bihar, Chandigarh and Dadra and Nagar Haveli. Remaining States/UTs have been requested to enact this legislation.

Preparation of CWG

3057. SHRI KISHORE KUMAR MOHANTY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has made adequate preparations for organizing Commonwealth Games-2010;

(b) if so, the details thereof; and

(c) the details of all type construction work carried out so far along with the amount spent by Government?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Yes, Sir. The work at all the sports infrastructure projects for Commonwealth Games is progressing at a rapid pace. 9 major competition venues have been completed and remaining are in advanced stage of completion. All the sports infrastructure projects will be completed well before the Games.

(c) Major construction related to sports stadia being carried out and amount spent in this regard is as below:

(Rs. in Crores)

Sl. No.	Implementing Agency	Name of Stadium/Project	Amount Actually Spent
1	Sports Authority of India/Central Public Works Department (CPWD)	SAI Stadia	1384.67
2.	University of Delhi	Competition/Training venues	162.00
3	All India Tennis Association	R.K. Khanna Stadium	30.70
4.	Central Reserve Police Force/ CPWD	Kadarpur Shooting Range, Gurgaon	20.65
5.	Delhi Development Authority	Games Village/ Competition and Training venues	555.59